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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 85/252/NCLT/AHM/2017

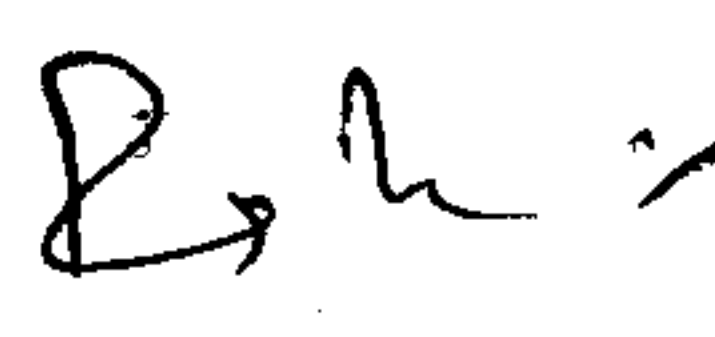
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Akhlesh Thakur
(Pratham Township and Developers Pvt Ltd).
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Rajesh Lohia on behalf of Swati Mittal			
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ORDER

Learned PCS Mr. Rajesh Lohiya i/b Learned PCS Ms. Swati Mittal present for Appellant. None present for ROC.

Representation of ROC received.

Appellant is directed to file bank statements and latest income Tax returns.

List the matter on 05.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL